

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A Nos. 77/2023 & 78/2023**  
**in Petition. No. 308/MP/2023 (Dy. No. 436/2023)**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions to desist from uploading bills relating of differential AFC on the PRAAPTI Portal.

Petitioner : MPPMCL

Respondent : DVC

Date of Hearing: **11.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present: Shri G.Umapathy, Sr. Advocate. MPPMCL  
Shri. M.G.Ramachandran, Sr. Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Ms. Surbhi Kapoor, Advocate, DVC

**Record of Proceedings**

Pursuant to the APTEL's remand order dated 10.10.2023 in DFR No. 573 of 2023 (MPPMCL v DVC), and after being mentioned by the learned Senior counsel for the Respondent, the petition along with IAs were taken up for hearing today.

2. On an observation by the Commission that the IA may be taken up for hearing after the completion of pleadings by the parties, and in that event, the trigger dates of the invoices uploaded in the PRAAPTI portal by the Respondent, may be extended, the learned Senior counsels for both parties agreed to the same.

3. Accordingly, based on the consent of the parties, the hearing was adjourned. The parties are directed to complete their pleadings in the IA, with a copy to the other side, on or before **17.10.2023**.

4. The Petition along with the IAs shall be listed for hearing on **18.10.2023 at 3.00 pm**. Meanwhile, the trigger dates, which were deferred by APTEL till the intervening night of 16<sup>th</sup>/17<sup>th</sup> October 2023, shall stand further extended till the intervening night of 20<sup>th</sup>/21<sup>st</sup> October 2023.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

